

①

HIGH COURT OF CHHATTISGARH, BILASPUR
ORDER

No. 18 (APP.)
II-14-21/2016

Bilaspur, dated 14 March, 2018

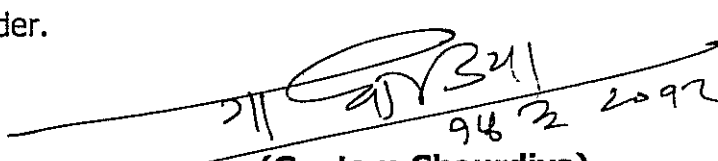
Vide Registry Memo No. 7420/II-14-21/2016 dated 06.09.2016, a departmental enquiry was initiated against Shri Avinash Murab, Assistant Grade-I of this Registry on following charges:-

1. आप दिनांक 12.10.2015 से आज दिनांक तक बिना किसी पूर्व सूचना/आवेदन के अनाधिकृत रूप से अपने कर्तव्य से अनुपस्थित चल रहे हैं।
2. आपके द्वारा दिनांक 08.10.2015 एवं 09.10.2015 को स्वयं का स्वास्थ्य खराब होने के आधार पर आकस्मिक अवकाश स्वीकृत करने हेतु आवेदन पत्र प्रस्तुत किया गया था तत्पश्चात् दिनांक 12.10.2015 (दिनांक 10.10.2015 एवं 11.10.2015 शासकीय अवकाश) से आज दिनांक तक आप लगातार अनाधिकृत रूप से अपने कर्तव्य से अनुपस्थित चल रहे हैं।
3. आपकी अनुपस्थिति के संबंध में दैनिक समाचार पत्र, नव भारत एवं दैनिक भास्कर, बिलासपुर के दिनांक 25.06.2016 के अंक में नोटिस प्रकाशित कराया गया था, जिसमें आपको नोटिस जारी होने के 07 दिवस के भीतर अनिवार्य रूप से अपने कर्तव्य पर उपस्थित होने हेतु निर्देशित किया गया था परन्तु आप आज दिनांक तक लगातार अनाधिकृत रूप से अपने कर्तव्य से अनुपस्थित चल रहे हैं।

आपका उक्त कृत्य अनुशासनहीनता, पूर्ण रूप से सन्निष्ठ न होने, कर्तव्य परायण न होने तथा अवकाश स्वीकृति के पूर्व अवकाश पर प्रगमन करने की श्रेणी में आता है, जो कि शासकीय सेवक की गरिमा के अनुकूल नहीं है।"

After due consideration of the charges levelled against the delinquent employee, report of Enquiry Officer and all material available on record, I found the charges levelled against the delinquent employee to be proved.

On being found the charges as proved, I being the Disciplinary Authority, hereby, impose the major penalty of "**removal from service which shall not be a disqualification for future employment under the Government**" under Rule-10 (viii) of Chhattisgarh Civil Services (Classification, Control & Appeal) Rules, 1966, upon Shri Avinash Murab, Assistant Grade-I of this Registry from the date of issuance of order.


(Gautam Chourdiya)
Registrar General-cum-
Disciplinary Authority

Endt. No. 2359
II-14-21/2016

Bilaspur, dated 14 March, 2018

Copy forwarded to: -

1. P.S. to the Registrar General, High Court of Chhattisgarh, Bilaspur,
2. Registrar (Vigilance/I.&E.), High Court of Chhattisgarh, Bilaspur,
3. Registrar (Ministerial), High Court of Chhattisgarh, Bilaspur,
4. Additional Registrar (D.E./J/A/Classi.), High Court of Chhattisgarh, Bilaspur,
5. O.S.D.-cum-C.P.C., High Court of Chhattisgarh, Bilaspur,
6. Shri D.P. Singh, Joint Registrar (Ministerial)-cum-Enquiry Officer, High Court of Chhattisgarh, Bilaspur,

7. Budget Officer, High Court of Chhattisgarh, Bilaspur,
8. Shri Himanshu Kumar Sinha, Deputy Registrar (Works)-cum-Presenting Officer, High Court of Chhattisgarh, Bilaspur,
9. Accounts Officer/Assistant Registrar (Accounts), High Court of Chhattisgarh, Bilaspur,
10. Section Officer (Estt./Cash/Protocol), High Court of Chhattisgarh, Bilaspur,
11. **Shri Avinash Murab, C/o Smt. Rukhmani Murab, W/o Late Shri Shiv Prasad Murab, Near Little Flower School, Link Road, Tikari, Garg Compound, Betul (M.P.),** - with a copy of order passed by Registrar General-cum-Disciplinary Authority in note-sheet dated 13.03.2018.

for information /necessary action.

(Handwritten signature)
9/6/2018

(Gautam Chourdiya)
Registrar General-cum-
Disciplinary Authority